

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

CA-479/2021

In

117/241-242/ND/2019

IN THE MATTER OF:

M/s. Parmesh Kumar

.... Petitioner/Applicant

Vs.

M/s. Sudhir Chauhan

.... Respondent

Order under Section 241/242 of the Companies Act, 2013.

Order delivered on 01.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For Respondent :

ORDER

CA-479/2021

Ld. Counsel appearing for Petitioner has submitted that Respondent No. 1-Company i.e. M/s. Orior Developers & Infrastructure Pvt. Ltd. is undergoing CIRP in CP(IB) No. 1529 of 2019, which is pending before Court No. 5, NCLT, New Delhi.

He seeks time to take appropriate steps in this regard.

List the matter **on 23.09.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)